

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1799 of 2020

Md. Ekram Alam **Petitioner**
Versus
State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Md. Shadab Eqbal, Advocate
For the State : Mr. Arup Kr. Dey, A.P.P.

02/09.09.2020 Heard Md. Shadab Eqbal, learned counsel for the petitioner and Mr. Arup Kr. Dey, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner through this application has prayed for modification of the order dated 19.08.2020 passed in B.A. No. 5072 of 2020.

It has been stated that Balumath P.S. Case No. 107 of 2020 is now pending in the court of learned Chief Judicial Magistrate, Latehar. However, in the order dated 19.08.2020 passed in B.A. No. 5072 of 2020 the pending court has been mentioned as learned Additional Sessions Judge-II, Latehar.

In view of the averments made in the instant application the same is allowed and the order dated 19.08.2020 passed in B.A. No. 5072 of 2020 is modified to the extent that in the last paragraph of the said order learned Additional Sessions Judge-II, Latehar shall now be read as learned Chief Judicial Magistrate, Latehar.

Let a copy of this order be sent through **"FAX"** to the concerned court.

(R. Mukhopadhyay, J.)